

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

ABSTRACT

DISTRICT JUDGES - Transfers and Postings of District and Sessions Judges - ORDERS - ISSUED.

ROC.NO.2738/2021-B.SPL.

NOTIFICATION NO.407 -B.SPL.

DATED:27.08.2021.

The High Court is pleased to pass the following Transfer and Posting orders:

- 1) Sri K.Jaya Kumar, I Additional District and Sessions Judge, Warangal is transferred and posted as Special Judge for trial of Criminal Cases relating to elected MPs., and MLAs., of the State of Telangana, Hyderabad VICE Sri Ch.V.R.R.Vara Prasad, transferred.
- 2) On relief Sri Ch.V.R.R.Vara Prasad, Special Judge for trial of Criminal Cases relating to elected MPs., and MLAs., of the State of Telangana, Hyderabad is transferred and posted as I Additional Special Judge for CBI Cases, Hyderabad (post kept vacant).
 - i) Sri K.Jaya Kumar, shall immediately handover charge of his post and also the posts for which he is holding full additional charge to the Principal District and Sessions Judge, Warangal and proceed to take charge of his new post from Sri Ch.V.R.R.Vara Prasad.
 - ii) The Principal District and Sessions Judge, Warangal will be in full additional charge of the post of I Additional District and Sessions Judge, Warangal and also the posts for which the I Additional District and Sessions Judge, Warangal is holding full additional charge, until further orders.
 - iii) On relief by his successor Sri Ch.V.R.R.Vara Prasad, shall handover charge of his post and also the posts for which he is holding full additional charge to Sri K.Jaya Kumar and proceed to take charge of his new post from the Prl. Special Judge for trial of CBI Cases, Hyderabad.
 - iv) The Prl. Special Judge for trial of CBI Cases, Hyderabad shall handover charge of the post of I Additional Special Judge for CBI Cases, Hyderabad to Sri Ch.V.R.R.Vara Prasad, and relive from the said full additional charge.

NOTE: The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR (VIGILANCE)

To

1. The officers concerned.

2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to **Hon'ble Judges** (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Metropolitan Sessions Judge , Hyderabad
8. The Prl. District and Sessions Judge, Warangal.
9. The I Additional District and Sessions Judge, Warangal.
10. The Principal Special Judge for CBI Cases, Hyderabad
11. The I Additional Special Judge for CBI Cases, Hyderabad.
12. The Special Judge for trial of Criminal Cases relating to elected MPs., and MLAs., of the State of Telangana, Hyderabad
13. The District Treasury Officer, Warangal
14. The Pay and Accounts Officer, Hyderabad.

15. **THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana.